

- (ix) The Defence Products List for the purpose of issuing Industrial Licenses (ILs) under IDR Act has been revised and most of the components, parts, sub-systems, testing equipment and production equipment have been removed from the list, so as to reduce the entry barriers for the industry, particularly small & medium segment. The initial validity of the Industrial Licence granted under the IDR Act has been increased from 03 years to 15 years with a provision to further extend it by 3 years on a case-to-case basis.
- (x) Offset guidelines have been made flexible by allowing change of Indian Offset Partners (IOPs) and offset components, even in signed contracts. Foreign Original Equipment Manufacturers (OEMs) are now not required to indicate the details of IOPs and products at the time of signing of contracts. 'Services' as an avenue of offset have been re-instated.

Establishment of proposed Indian Defence University

1135. SHRI MANISH GUPTA: Will the Minister of DEFENCE be pleased to state:

- (a) whether Government has approved the establishment of an Indian Defence University, if so, the details thereof;
- (b) whether any other existing Defence training and research establishments will be affiliated to this University, if so, the details thereof; and
- (c) the proposed role of this University *vis-a-vis* the paramilitary forces, intelligence services and strategic policy bodies along with the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI SHRIPAD YESSO NAIK): (a) No, Sir.

(b) and (c) Question does not arise.

Start-ups dealing with defence production and indigenisation of imported equipment

1136. SHRI VIJAY GOEL: Will the Minister of DEFENCE be pleased to state:

- (a) whether Government has seen a surge in start-ups dealing with defence production and indigenisation of imported equipment in last three years;